

**KARNATAKA LOKAYUKTA**

NO:UPLOK-2/DE/171/2018/ARE-9

M.S.Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru - 560 001.  
Date:27.3.2023

**:: ENQUIRY REPORT ::****:: Present ::**

**( S.GOPALAPPA )**  
**i/c Additional Registrar of Enquiries -9**  
**Karnataka Lokayukta,**  
**Bengaluru**

Sub: Departmental Inquiry against (1)  
**Sri.B.Govindaraju, Bill Collector,**  
**Bedareddyhalli Grama Panchayath,**  
**Chitradurga District and (2)**  
Sri.C.V.Srinivas, the then Panchayath  
development officer, Bedareddyhalli Grama  
Panchayath, Chitradurga District (presently  
retired Executive Officer Siraguppa) (This  
institution has challenged the KSAT order  
passed in Application No. 7752/2018) - reg.

Ref: 1. G.O.No. GraAPa 04 VSeB 2018 dated:  
1.2.2018.

2.Nomination Order No: UPLOK-  
2/DE/171/2018 Bangalore dated: 26.3.2018  
of Hon'ble Upalokayukta-2

\* \* \* \* @ \* \* \* \*

This Departmental Inquiry is initiated against (1)  
**Sri.B.Govindaraju, Bill Collector, Bedareddyhalli Grama**  
**Panchayath, Chitradurga District and (2) Sri.C.V.Srinivas, the then**  
Panchayath development officer, Bedareddyhalli Grama Panchayath,

Chitradurga District (presently retired Executive Officer Siraguppa) (This office has challenged the KSAT order passed in Application No. 7752/2018) (hereinafter referred to as the Delinquent Government Official for short “**DGO-1 and 2**”).

2. In pursuance of the Government Order cited above at reference No.1, Hon'ble Upalokayukta vide order dated 26.3.2018 cited above at reference No.2 has nominated Additional Registrar of Enquiries-9 (in short ARE-9) to frame Articles of charges and to conduct the inquiry against the aforesaid DGOs.

3. This Authority (ARE-9) has issued the Articles of charges, Statement of imputations of misconduct, list of witnesses proposed to be examined in support of the charges and list of documents proposed to be relied in support of the charges.

4. The Article of charges issued by the ARE-9 against the DGOs is as under :

**ANNEXURE-I**  
**CHARGE**

ಆಸನೌ ಆದ ನೀವು -

1) ದಿ.28/12/2006 ರಂದು ನಡೆದ ಪಂಚಾಯತ್ ಸಭೆಯ ಠರಾವು ಪುಸ್ತಕದ ಪ್ರತಿಯನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಪಂಚಾಯತಿ ತೀರ್ಮಾನದಂತೆ ವಿಶಾಲಾಕ್ಷಿ ಕೋಂ ಗೋವಿಂದರಾಜ್ ಇವರಿಗೆ 2 ನಿವೇಶನಗಳನ್ನು ನೀಡಲು ತೀರ್ಮಾನಿಸಿರುವುದು ಕಂಡುಬರುತ್ತದೆ. ಸದರಿಯವರಿಗೆ ಒಂದು ಮನೆ ಇದ್ದರೂ ಸಹ ಪುನಃ ಪಂಚಾಯತಿಯವರು 2 ನಿವೇಶನಗಳನ್ನು ನೀಡಲು ನಿಯಮಗಳಡಿಯಲ್ಲಿ ಯಾವುದೇ ಅವಕಾಶವಿರುವುದಿಲ್ಲ. 2 ನಿವೇಶನಗಳನ್ನು ಹಂಚಿಕೆ ಮಾಡುವಾಗ ಆಸನೌ-2 ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾದ ಶ್ರೀ.ಸಿ.ವಿ.ಶ್ರೀನಿವಾಸ ಆದ

ನೀವು ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುತ್ತೀರಿ. ಆದ್ದರಿಂದ, ಆಸನೌ-2 ಆದ ನೀವು ಸದರಿ ಸಮಯದಲ್ಲಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸಿದ್ದು ಸದರಿ ತೀರ್ಮಾನವನ್ನು 2006 ರಲ್ಲಿ ಮಾಡಿದ್ದರೂ ಸಹ ನಿಯಮಬಾಹಿರವಾಗಿ ನೀಡಿರುವ ನಿವೇಶನಗಳನ್ನು ಈಗಲೂ ಫಲಾನುಭವಿಗಳು ಅನುಭವಿಸುತ್ತಿರುವ ಕಾರಣ ಆಸನೌ-2 ಆದ ನೀವು ಮಾಡಿರುವ ಕರ್ತವ್ಯಲೋಪವು ಸದರಿ ದಿನಾಂಕದಿಂದ ಈವರೆಗೂ ಮುಂದುವರೆದಿದ್ದು, ಆದ್ದರಿಂದ, ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತೀರಿ.

2) ಅಲ್ಲದೆ ಪಂಚಾಯತ್ ನೌಕರರಾಗಿದ್ದುಕೊಂಡು ಒಂದು ಮನೆಯನ್ನು ಹೊಂದಿದ್ದರೂ ಕೂಡ 2 ನಿವೇಶನಗಳನ್ನು ತನ್ನ ಹೆಂಡತಿಯ ಹೆಸರಿಗೆ ಮಂಜೂರು ಮಾಡಿಸಿಕೊಂಡಿರುವುದು ಆಸನೌ-1 ಆದ ನಿಮ್ಮ ದುರ್ನಡತೆಯನ್ನು ತೋರಿಸುತ್ತದೆ.

ಆದ್ದರಿಂದ, ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ.

## ANNEXURE - 2

### STATEMENT OF IMPUTATIONS OF MISCONDUCT

ಶ್ರೀ.ನಾಗರಾಜ ಎಸ್.ಟಿ, ಬಿನ್ ಸಣ್ಣತಿಮ್ಮಯ್ಯ, ಬಂಜಗರೆ, ಮನ್ನೇಕೋಟೆ ಅಂಚೆ, ಚಳ್ಳಕೆರೆ ತಾಲ್ಲೂಕು, ಚಿತ್ರದುರ್ಗ ಜಿಲ್ಲೆ, (ಇನ್ನು ಮುಂದೆ ದೂರುದಾರರು ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರು 1) ಆ.ಸ.ನೌ-1 - ಶ್ರೀ.ಬಿ.ಗೋವಿಂದರಾಜು, ಬಿಲ್ ಕಲೆಕ್ಟರ್, ಬೇಡರೆಡ್ಡಿಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಮತ್ತು (2) ಆ.ಸ.ನೌ-2 - ಶ್ರೀ.ಸಿ.ವಿ.ಶ್ರೀನಿವಾಸ್, ಹಿಂದಿನ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಬೇಡರೆಡ್ಡಿಹಳ್ಳಿ ಗ್ರಾಮಪಂಚಾಯಿತಿ, (ಹಾಲಿ ನಿವೃತ್ತ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ಸಿರುಗುಪ್ಪ), (ಇನ್ನು ಮುಂದೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಆಸನೌ 1 ಮತ್ತು 2 ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ಇವರ ವಿರುದ್ಧ ದೂರು

ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ 1984ರ ಕಲಂ 9 ರಡಿಯಲ್ಲಿ ದತ್ತವಾದ ಅಧಿಕಾರ ಚಲಾಯಿಸಿ, ವಿಚಾರಣೆಗೆ ತೆಗೆದುಕೊಂಡು ತನಿಖೆ ಮಾಡಿದೆ.

ದೂರುದಾರರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಚಿತ್ರದುರ್ಗ ಜಿಲ್ಲೆ, ಚಳ್ಳಕೆರೆ ತಾಲ್ಲೂಕು, ಬೇಡರೆಡ್ಡಿಹಳ್ಳಿ ಗ್ರಾಮಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಆಸನಾ-1 - ಶ್ರೀ.ಗೋವಿಂದರಾಜ್ ಎನ್ನುವವರು ಸುಮಾರು 15 ವರ್ಷಗಳಿಂದ ಕರ ವಸೂಲಿಗಾರರಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದು, ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯ ಬಂಜಗೇರೆಯಲ್ಲಿ ಖಾಲಿಯಿದ್ದ ನಿವೇಶನಗಳನ್ನು ಅಧಿಕಾರ ದುರ್ಬಳಕೆ ಮಾಡಿಕೊಂಡು ತನ್ನ ಹೆಸರಿಗೆ ಒಂದು ಮತ್ತು ತನ್ನ ಪತ್ನಿಯ ಹೆಸರಿಗೆ 4 ಒಟ್ಟು 5 ನಿವೇಶನಗಳನ್ನು ಮಾಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. ಗ್ರಾಮಪಂಚಾಯಿತಿಗೆ ಸಂಬಂಧಪಟ್ಟ ಎಲ್ಲಾ ದಾಖಲಾತಿಗಳನ್ನು ಸದಾ ಮನೆಯಲ್ಲಿ ಇಟ್ಟುಕೊಂಡಿರುತ್ತಾರೆ. ಮಾಹಿತಿಯನ್ನು ಕೇಳಲಾಗಿ ಸರಿಯಾದ ಮಾಹಿತಿಯನ್ನು ಒದಗಿಸುತ್ತಿಲ್ಲವೆಂದು ಆಪಾದಿಸಿ ದೂರನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ದೂರುದಾರರ ದೂರಿನ ಮೇಲೆ ಆಸನಾ ರವರು ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಕ್ರ.ಸಂ.540 ಸ್ವತ್ತಿನ ಖಾತೆ ಅವರ ಪತ್ನಿ ಜಿ.ಪಿ.ವಿಶಾಲಾಕ್ಷಿ ಇವರ ಹೆಸರಿನಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ನಿವೇಶನವನ್ನು ಹಟ್ಟಿ ಗೊಲ್ಲರ ಯಜಮಾನರುಗಳೆಲ್ಲ ಸೇರಿ ಮನೆ ಕಟ್ಟಿಕೊಳ್ಳಲು ನಿವೇಶನವನ್ನು ಕೊಟ್ಟಿರುತ್ತಾರೆ. ದಾಖಲೆಗಳ ಕ್ರ.ಸಂ.593 ಮತ್ತು 594 ಜಿ.ಪಿ.ವಿಶಾಲಾಕ್ಷಿ ಇವರ ಹೆಸರಿನಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ನಿವೇಶನಗಳನ್ನು ಪಂಚಾಯಿತಿ ಸಾಮಾನ್ಯ ಸಭೆಯಲ್ಲಿ ಚರ್ಚಿಸಿ ಸದಸ್ಯರು ತೀರ್ಮಾನಿಸಿದಂತೆ 2 ನಿವೇಶನಗಳನ್ನು ನೀಡಿರುತ್ತಾರೆ. ಕ್ರ.ಸಂ.601 ಜಿ.ಪಿ.ವಿಶಾಲಾಕ್ಷಿ ಇವರ ಹೆಸರಿನಲ್ಲಿದ್ದು, ಅದು ಪಾಲುವಿಭಾಗದಲ್ಲಿ ಅವರ ಹೆಸರಿಗೆ ಬಂದಿರುತ್ತದೆ. ಕ್ರ.ಸಂ.638 ನಿವೇಶನವು ಗೋವಿಂದರಾಜ್ ಎನ್ನುವವರ ಹೆಸರಿನಲ್ಲಿದ್ದು, ಸದರಿ ನಿವೇಶನ ಎನ್.ರಾಜಪ್ಪ ಎನ್ನುವವರ ಹೆಸರಿನಲ್ಲಿದ್ದು, ದಿ.5/11/2012 ರ ಒಪ್ಪಿಗೆ ಕರಾರು ಪತ್ರದಂತೆ ಖಾತೆ ಮಾಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ ಮತ್ತು ಅದನ್ನು ಕರಾರು ಪತ್ರದ ಮೂಲಕ ಕೊಂಡುಕೊಂಡಿರುತ್ತಾರೆ. ಗ್ರಾಮಪಂಚಾಯಿತಿಗೆ ಸಂಬಂಧಪಟ್ಟಿರುವ ಯಾವುದೇ ದಾಖಲಾತಿಗಳನ್ನು ಅವರ ಮನೆಯಲ್ಲಿ ಇಟ್ಟುಕೊಂಡಿರುವುದಿಲ್ಲ. ವಸತಿ ಯೋಜನೆಗಳ ಮಾಹಿತಿ ಕೇಳಿದರೂ ನೀಡಿರುವುದಿಲ್ಲವೆಂಬುದು ಸತ್ಯಕ್ಕೆ ದೂರವಾದ

ಸಂಗತಿಯಾಗಿರುತ್ತದೆ. ದೂರುದಾರರು ಉದ್ದೇಶಪೂರ್ವಕವಾಗಿ ಸುಳ್ಳು ದೂರನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆಂದು ಹೇಳಿರುತ್ತಾರೆ.

ಆಸನೌ ರವರ ಆಕ್ಷೇಪಣೆಯ ಮೇಲೆ ದೂರುದಾರರು ಪ್ರತ್ಯುತ್ತರವನ್ನು ಸಲ್ಲಿಸಿ ಗೊಲ್ಲರ ಹಟ್ಟಿಯ ಯಜಮಾನರು ಸೇರಿ ನಿವೇಶನವನ್ನು ಆಸನೌ ರವರಿಗೆ ನೀಡಲು ಯಾವ ಅಧಿಕಾರವಿದೆ. ಕ್ರಮ ಸಂಖ್ಯೆ ಮತ್ತು ದಿನಾಂಕಗಳು ಇಲ್ಲದ ದಾಖಲೆಗಳ ಮೇಲೆ ನಿವೇಶನಗಳನ್ನು ತೆಗೆದುಕೊಂಡಿರುವುದು ಸರಿಯಲ್ಲ. ಪಾಲು ವಿಭಾಗದಲ್ಲಿ ನಿವೇಶನವಿದ್ದರೂ ಸಹ ಹೆಂಡತಿಯ ಹೆಸರಿಗೆ ಮತ್ತೆಮತ್ತೆ ನಿವೇಶನಗಳನ್ನು ಹೇಗೆ ತೆಗೆದುಕೊಂಡಿದ್ದಾರೆ. ಆದ್ದರಿಂದ ಅವರ ವಿರುದ್ಧ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕೆಂದು ಕೋರಿರುತ್ತಾರೆ.

ನಂತರದಲ್ಲಿ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಬೇಡರೆಡ್ಡಿಹಳ್ಳಿ ಗ್ರಾಮಪಂಚಾಯಿತಿ, ಇವರಿಂದ ಆಕ್ಷೇಪಣೆಯನ್ನು ತರಿಸಲಾಗಿದ್ದು, ಸದರಿಯವರು ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ನಿವೇಶನ ಸಂ.537 ಆಸನೌ-1-ಬಿ.ಗೋವಿಂದರಾಜ್‌ರವರ ಹೆಂಡತಿ ವಿಶಾಲಾಕ್ಷಿ ಹೆಸರಿಗೆ ಖಾತೆಯಾಗಿದ್ದು, ಸದರಿ ನಿವೇಶನವು ಬಂಜಿಗೇರೆ ಗ್ರಾಮದ ಹಟ್ಟಿ ಗೊಲ್ಲರ ಯಜಮಾನರುಗಳು ಬಿ.ಗೋವಿಂದರಾಜ್ ಬಿನ್ ಭೀಮಪ್ಪ ಇವರು ಬಾಡಿಗೆ ಮನೆಯಲ್ಲಿ ವಾಸವಿರುವುದನ್ನು ಕಂಡು ಹಟ್ಟಿಗೊಲ್ಲರ ಯಜಮಾನರುಗಳೆಲ್ಲ ಸ್ವ-ಇಚ್ಛೆಯಿಂದ ಹಳೆ ಗ್ರಾಮಠಾಣಾದಲ್ಲಿರುವ ಪೂ.ಪ.40 ಅಡಿ ಉ.ದ.30 ಅಡಿ ಜಾಗವನ್ನು ಷರತ್ತಿಗೆ ಒಳಪಡಿಸಿ ನೀಡಿರುತ್ತಾರೆ. ಆ ನಿವೇಶನವನ್ನು ಬಿ.ಗೋವಿಂದರಾಜ ಇವರ ಪತ್ನಿಯ ಹೆಸರಿಗೆ ಖಾತೆ ಮಾಡಲಾಗಿದೆ. ನಿವೇಶನ ಸಂ.590/591 ನಿವೇಶನವನ್ನು ಬೇಡರೆಡ್ಡಿಹಳ್ಳಿ ಗ್ರಾಮಪಂಚಾಯಿತಿಯ ಸಾಮಾನ್ಯ ಸಭೆಯ ನಡವಳಿ ದಿ.28/12/2006 ರಲ್ಲಿ ವಿಷಯ ನಂ.6 ರಲ್ಲಿ ಬಂಜಿಗೇರೆ ಗ್ರಾಮದಲ್ಲಿ ಗೋಪಾಲಕೃಷ್ಣ ಬಡಾವಣೆಯಲ್ಲಿ ವಿಶಾಲಾಕ್ಷಿ ಕೋಂ ಗೋವಿಂದರಾಜ ಇವರಿಗೆ 2 ನಿವೇಶನಗಳು ಕೊಡಲು ತೀರ್ಮಾನಿಸಿ, 2 ನಿವೇಶನಗಳನ್ನು ಖಾತೆ ಮಾಡಲು ಸರ್ವ ಸದಸ್ಯರು ತೀರ್ಮಾನಿಸಿರುತ್ತಾರೆ. ನಿವೇಶನ ಸಂ.597 ನಿವೇಶನವನ್ನು ಬಂಜಿಗೇರೆ ಗ್ರಾಮದ ವಾಸಿಯಾದ ಗೊಲ್ಲರ ಮಠದ ಬಿ.ಕೃತಪ್ಪ ಮತ್ತು ಇತರರಿಂದ ಅದೇ ಗ್ರಾಮದ ಭೀಮಪ್ಪನವರ ಮಗನಾದ ಬಿ.ಈರಣ್ಣ ಇವರಿಗೆ ಶುದ್ಧ ಕ್ರಯಪತ್ರದ ಮೂಲಕ ರೂ.2,500/- ಗಳಿಗೆ ಪಾಲು ವಿಭಾಗದ ಮುಖಾಂತರ ಖರೀದಿ ಮಾಡಲಾಗಿದೆ. ಆಸನೌ-1-ಶ್ರೀ.ಬಿ.ಗೋವಿಂದರಾಜ ಇವರ ಅಣ್ಣನಾದ ಬಿ.ಈರಣ್ಣ ಇವರ

ಹೆಸರಿನಿಂದ ಬಿ.ಗೋವಿಂದರಾಜ ಇವರ ಪತ್ನಿಯಾದ ವಿಶಾಲಾಕ್ಷಿ ಇವರ ಹೆಸರಿಗೆ ಖಾತೆ ಮಾಡಲಾಗಿದೆ. ನಿವೇಶನ ಸಂ.632 ನಿವೇಶನವನ್ನು ಬಂಜೆಗೆರೆ ಗ್ರಾಮದ ವಾಸಿಯಾದ ರಾಜಪ್ಪ ಬಿನ್ ತಾಳಿಕೆರೆ ನಾಗಪ್ಪ ಇವರ ನಿವೇಶನವನ್ನು ಒಪ್ಪಿಗೆ ಕರಾರು ಪತ್ರದ ಮೂಲಕ ರೂ.13,500/- ಕ್ಕೆ ಖರೀದಿ ಮಾಡಲಾಗಿದೆ. ಈ ನಿವೇಶನವನ್ನು ಗೋವಿಂದರಾಜ್ ಇವರಿಗೆ ಖಾತೆ ಮಾಡಲಾಗಿದೆಯೆಂದು ಹೇಳಿರುತ್ತಾರೆ. ಮುಂದುವರೆದು ಇನ್ನೊಂದು ವರದಿಯಲ್ಲಿ ಪಂಚಾಯತ್ ಬಿಲ್ ಕಲೆಕ್ಟರ್ ಗೋವಿಂದರಾಜು ಇವರ ಹೆಸರಿಗೆ 2 ನಿವೇಶನಗಳನ್ನು ಹಂಚಿಕೆ ಮಾಡುವಾಗ ಗ್ರಾಮಪಂಚಾಯತಿಯಲ್ಲಿ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾಗಿ ಆಸನಾ-2 ಶ್ರೀ.ಶ್ರೀನಿವಾಸ್ ಇವರು ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದರು. ಅವರು ಈಗ ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆಯ ಶಿರಗುಪ್ಪ ತಾಲ್ಲೂಕಿನಲ್ಲಿ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಯಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದಾರೆಂದು ಹೇಳಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ಸದರಿ ಶ್ರೀ.ಶ್ರೀನಿವಾಸ್ ಇವರನ್ನು ಈ ಪ್ರಕರಣದಲ್ಲಿ ಎದುರುದಾರರನ್ನಾಗಿ ಮಾಡಿ ಅವರಿಂದ ಆಕ್ಷೇಪಣೆಯನ್ನು ತರಿಸಲಾಗಿತ್ತು.

ಆಸನಾ 2 ರವರು ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಲು ಕಾಲಾವಕಾಶ ಕೋರಿದ್ದು, ಸದರಿಯವರಿಗೆ ಸಾಕಷ್ಟು ಕಾಲಾವಕಾಶ ನೀಡಿದರೂ ಸಹ ಸದರಿಯವರು ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲ.

ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯವರು ಹಾಜರು ಪಡಿಸಿರುವ ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ದಿ.28/12/2006 ರಂದು ನಡೆದ ಪಂಚಾಯತ್ ಸಭೆಯ ಠರಾವು ಪುಸ್ತಕದ ಪ್ರತಿಯನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಪಂಚಾಯತಿ ತೀರ್ಮಾನದಂತೆ ವಿಶಾಲಾಕ್ಷಿ ಕೋಂ ಗೋವಿಂದರಾಜ್ ಇವರಿಗೆ 2 ನಿವೇಶನಗಳನ್ನು ನೀಡಲು ತೀರ್ಮಾನಿಸಿರುವುದು ಕಂಡುಬರುತ್ತದೆ. ಸದರಿಯವರಿಗೆ ಒಂದು ಮನೆ ಇದ್ದರೂ ಸಹ ಪುನಃ ಪಂಚಾಯತಿಯವರು 2 ನಿವೇಶನಗಳನ್ನು ನೀಡಲು ನಿಯಮಗಳಡಿಯಲ್ಲಿ ಯಾವುದೇ ಅವಕಾಶವಿರುವುದಿಲ್ಲ. 2 ನಿವೇಶನಗಳನ್ನು ಹಂಚಿಕೆ ಮಾಡುವಾಗ ಆಸನಾ-2 ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾದ ಶ್ರೀ.ಸಿ.ವಿ.ಶ್ರೀನಿವಾಸ ಇವರು ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದರೆಂದು ಹಾಲಿ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ ವರದಿಯನ್ನು ನೀಡಿದ್ದು, ಸದರಿಯವರಿಗೆ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಲು ಕಾಲಾವಕಾಶ ನೀಡಿದರೂ ಸಹ ಅವರು ಯಾವುದೇ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲ ಮತ್ತು ಸದರಿ ಸಮಯದಲ್ಲಿ

ಕರ್ತವ್ಯದಲ್ಲಿರಲಿಲ್ಲವೆಂಬ ವಿಚಾರವನ್ನು ಹೇಳಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ, ಆಸನೌ-2- ಸಿ.ವಿ.ಶ್ರೀನಿವಾಸ್ ಇವರು ಸದರಿ ಸಮಯದಲ್ಲಿ ಕರ್ತವ್ಯದಲ್ಲಿ ಇದ್ದರು ಎನ್ನುವ ಅಂಶ ದೃಢಪಡುತ್ತದೆ. ಸದರಿ ತೀರ್ಮಾನವನ್ನು 2006 ರಲ್ಲಿ ಮಾಡಿದ್ದರೂ ಸಹ ನಿಯಮಬಾಹಿರವಾಗಿ ನೀಡಿರುವ ನಿವೇಶನಗಳನ್ನು ಈಗಲೂ ಫಲಾನುಭವಿಗಳು ಅನುಭವಿಸುತ್ತಿರುವ ಕಾರಣ ಆಸನೌ ರವರು ಮಾಡಿರುವ ಕರ್ತವ್ಯಲೋಪವು ಸದರಿ ದಿನಾಂಕದಿಂದ ಈವರೆಗೂ ಮುಂದುವರೆದಿದ್ದು, ಆದ್ದರಿಂದ, ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತಾರೆ. ಅಲ್ಲದೆ ಪಂಚಾಯತ್ ನೌಕರರಾಗಿದ್ದುಕೊಂಡು ಒಂದು ಮನೆಯನ್ನು ಹೊಂದಿದ್ದರೂ ಕೂಡ 2 ನಿವೇಶನಗಳನ್ನು ತನ್ನ ಹೆಂಡತಿಯ ಹೆಸರಿಗೆ ಮಂಜೂರು ಮಾಡಿಸಿಕೊಂಡಿರುವುದು ಆಸನೌ 1 ರವರ ದುರ್ನಡತೆಯನ್ನು ತೋರಿಸುತ್ತದೆ.

ಆದುದರಿಂದ, ಆಸನೌ 1 ರವರ ಆಕ್ಷೇಪಣೆಯು ಅವರ ಮೇಲಿನ ಆಪಾದನೆಯನ್ನು ಅಲ್ಲಗಳೆಯಲು ಸೂಕ್ತ ಅಥವಾ ಸಮಾಧಾನಕರವಾಗಿರುವುದಿಲ್ಲ ಮತ್ತು ದೂರುದಾರರ ದೂರನ್ನು ಹಾಗೂ ತನಿಖಾಧಿಕಾರಿಯ ವರದಿಯನ್ನು ಅಲ್ಲಗಳೆಯಲು ಯಾವುದೇ ಸಮಂಜಸ/ಸಮರ್ಪಕ ಉತ್ತರವನ್ನು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ನೀಡಿಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬಂದಿದೆ.

ಆಸನೌ 1 ಮತ್ತು 2 ರವರು ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದು, ತಮ್ಮ ಕರ್ತವ್ಯ ಪರಿಪಾಲನೆಯಲ್ಲಿ ನಿಷ್ಠೆಯನ್ನು ತೋರದೆ, ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ, ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತಿರುವುದರಿಂದ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ 1966 ರ ನಿಯಮ 3(1)(ii) ಮತ್ತು (iii) ರನ್ವಯ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತಾರೆಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ, ಎದುರುದಾರರ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಮತ್ತು ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957 ರ ನಿಯಮ 14- ಎ ರ ಅಡಿಯಲ್ಲಿ, ಆಸನೌ ರವರ ವಿರುದ್ಧ ವಿಚಾರಣೆ ನಡೆಸಲು ಹಾಗೂ ಆಸನೌ -2 ರವರು ಡಿ.30/4/2017 ರಲ್ಲಿ ನಿವೃತ್ತಿಯಾಗಿರುವುದರಿಂದ ಸದರಿಯವರ ವಿರುದ್ಧ ಕರ್ನಾಟಕ ಸೇವಾ ನಿಯಮಾವಳಿಗಳ ನಿಯಮ 214(2)(ಬಿ)(i) ರಂತೆ ಸರ್ಕಾರದ ಅನುಮತಿಯೊಂದಿಗೆ ಈ

ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಒಪ್ಪಿಸುವಂತೆ, ಕರ್ನಾಟಕ ಉಪಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ ಕಲಂ 12(3) ರನ್ವಯ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿದೆ.

ಆಸನೌ 1 ಮತ್ತು 2 ರವರು ಕರ್ತವ್ಯ ಪರಿಪಾಲನೆಯಲ್ಲಿ ನಿಷ್ಠೆಯನ್ನು ತೋರದೆ, ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ, ದುರ್ವರ್ತನೆ ತೋರಿಸಿ, ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತಿರುವುದರಿಂದ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ 1966ರ ನಿಯಮ 3(i) ಮತ್ತು (iii) ರನ್ವಯ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತಾರೆಂದು ಕಂಡುಬಂದಿದ್ದು, ಆಸನೌ ರವರ ವಿರುದ್ಧ ಶಿಸ್ತಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಹಾಗೂ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು 1957ರ ನಿಯಮ 14-ಎ ರಡಿಯಲ್ಲಿ ಆಸನೌ ರವರ ವಿರುದ್ಧ ಹಾಗೂ ಆಸನೌ-2 ರವರು ನಿವೃತ್ತಿ ಹೊಂದಿರುವುದರಿಂದ ಸದರಿಯವರ ವಿರುದ್ಧ ಕರ್ನಾಟಕ ಸೇವಾ ನಿಯಮಾವಳಿಗಳ ನಿಯಮ 214(2)(ಬಿ)(i) ರಂತೆ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು ಸರ್ಕಾರಕ್ಕೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ ಸರ್ಕಾರವು ಮೇಲೆ ಉಲ್ಲೇಖಿಸಿದ ಆದೇಶದಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಅನುಮತಿ ನೀಡಿರುತ್ತದೆ. ಅದರಂತೆ, ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು, ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-9 ರವರಿಗೆ ವಿಚಾರಣೆ ನಡೆಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ಈ ದೋಷಾರೋಪಣೆ.

5. The Article of charge was issued to the DGOs calling upon them to appear before this authority and to submit written statement.

6. The DGOs appeared before this inquiry authority in pursuance to the service of the Article of charges. In FOS plea of the DGOs have been recorded and they pleaded not guilty and claimed for holding inquiry.



7. Thereafter, DGO-1 submitted written statement stating that he has submitted his comments. But without verifying the comments departmental inquiry is entrusted against him. The complainant did not file an appeal in the Court of Executive Officers under Section 269 of the Karnataka Panchayat Raj Act, 1993 within the prescribed time against the resolution of the Gram Sabha passed in 2006. Complaints has not been submitted to the Awareness Committee regarding allotment of plots. No complaint has filed against the Gram Panchayat Board under sub-rules 43A and 48A of the Act. And they have not submitted a complaint to their department within the period of 5 years prescribed under Section 8 (c) and (d) of the Karnataka Lokayukta Act 1984. If the complainant has an opportunity to file an appeal, the investigation may be exempted. DGO comments regarding the purchase of a plot from someone else with his own money for the needs of his family is irrelevant to the complainant. In the same departmental inquiry Hon'ble KSAT in No. 7752/2018 dated: 09/11/2018 allowed the appeal of D.G.O-2 and issued a restraining order and conducted a re-enquiry against the charge sheet and passed an order in favor of the appellant and exempted him from the departmental inquiry.

Further DGO-1 has stated that the Hon'ble High Court in WP29994/2018 dated: 09/01/2019 dismissed the order in which the Chief Executive Officer dismissed him from duty in the complaint filed by the complainant. Therefore, it is confirmed that the steps taken in the said departmental inquiry are not in accordance with the rules.

Further DGO-1 has stated that even though he did not submit a petition regarding the plots, the board considering him as an accused in allotting two plots to his family even though he did not submit a petition. With these grounds, he prayed to drop the charges leveled against him.

8. At the stage of submitting written statement of DGO-2, DGO No. 2 has filed an application No. 7752/2018 before Hon'ble KSAT Hon'ble KSAT by its order dated: 28.6.2019 has set aside the Government order dated: 1.2.2018 and the Article of charge dtd: 27.4.2018.

9. Against the said order passed in Application No. 7752/2018 filed by DGO no. 2 writ petition is filed by this institution and the same is pending for consideration.

10. The disciplinary authority has examined complainant Sri.Nagaraj, S/o Sannathimappa, Agriculturist, Banjagere, Challakere Taluk, Chitradurga District as PW.1, and got marked documents as **Ex.P-1 to ExP-6.**

11. Thereafter, second oral statement of DGO-1 has been recorded. Opportunity was provided to DGO-1 to adduce evidence and DGO-1 Sri. Sri.B.Govindaraju, Bill Collector, has got examined himself as DW-1 and got marked the documents as **Ex.D-1 to Ex.D-3.**

12. Heard the submissions of Presenting Officer and DGO-1 submitted written Arguments. Perused the entire records. The only point that arise for my consideration is:

**1. Whether the Disciplinary Authority proves the charge framed against the DGO-1 ?**

My finding on the above point is in the **AFFIRMATIVE** for the following:

**REASONS**

13. According to PW-1 one G.P.Veshalakshi is the wife of the DGO-1. Four sites are granted to her by mis-using the powers of DGO-1. Similarly in Banjagere village DGO-1 has taken a site. DGO-1 also has a residential house in Banjagere village. Therefore he has lodged the complaint as per Ex.P-1 to Ex.P-3 along with the documents Ex.P-4.

14. In the cross examination PW-1 has deposed since by birth he is residing in Banjagere village. Six members are residing in his house. Sri.Sannathimaiah and Malamma are his parents. Banjagere village is situated 4 Kmtrs away from Bedareddyhalli village. There are five grama panchayath members in Banjagere village. There are 400 to 500 houses in Banjagere village. The population in the village is around 1000. DGO-1 is the resident of Banjagere village. He is residing in the village since 15 years. DGO-1 and his brothers are residing separately. DGO-1, his wife, two children and mother are residing in the house of DGO-1. He does not know about the application filed by DGO-1 to Grama panchayath for

grant of site. The native place of the wife of DGO-1 is Ramajoganahalli Challakere taluk.

15. Further PW-1 has deposed that he does not know whether he has produced the copy of RTI application and postal order. The documents were in the house of DGO-1. This matter was brought to the notice of Panchayath development officer. But till today no action is taken. He does not know whether DGO-1 was having documents in his house with the permission of Panchayath development officer or not. He does not know in which year the grama panchayath president has given a site to Veshalakshi W/o DGO-1. In this respect he has not lodged a complaint in taluk panchayath or zilla Panchayath. He has not lodged the complaint to taluk panchayath vigilance. He is aware that DGO-1 is not a public servant.

16. PW-1 admits that he has produced the xerox copies of the documents. He does not know that earlier DGO-1 was residing in a rented house. Grama panchayath has not passed the resolution. He has not taken any site from the grama Panchayath. He has not lodged any complaint against Panchayath development officer. He does not know in which year site was given to DGO-1. Earlier to Bedarahalli grama panchayath the village was coming under the jurisdiction of Ghataparthi Mandala Panchayath.

17. PW-1 admits that from the said mandala Panchayath Pradhana a site measuring 60X120feet was given to his father and the

site measuring 60X120 feet was given to his mother. He does not know whether mandala Panchayath Pradhana was having a power to issue hakku patra or not. He has submitted an application to grama panchayath to change the khatha on the basis of the hakku patra given to his parents. The grama panchayath has given endorsement to that effect. He admits that after receiving the endorsement he has filed complaint before Karnataka state SC/ST commission. In this respect no order is passed. He admits that concerned Panchayath development officer and Executive Officer have filed their explanations before the commission.

18. Further PW-1 denies that the property for which the alleged hakku patras are given is reserved for community hall, therefore notice is given to vacate the property and hence he has filed this complaint. He denies that he has created the hakku patras. He has not filed any appeal before the higher authorities in respect of grant of two sites by the grama panchayath infavour of the family members of DGO-1. He does not know that family members of DGO-1 have given back the disputed sites. He does not know which PDOs have worked during which year in the said grama panchayath. He denies that he has filed a false complaint.

19. According to DW-1 from 13.1.2001 till date he was working as bill collector in Bedarahalli grama Panchayath. He has not governed by KCCA Rules. He is not the government servant. He has not submitted any requisition to the grama panchayath for grant of site or for khatha. During the year 2006 considering the large members of

his family the taluk level vigilance committee has granted two sites to his family. Accordingly khatha was changed to his name. He has no power to grant the site or to change khatha. He has not mis-used his powers and not granted sites to his family. He has not committed any dereliction of duty.

20. Further according to DW-1 there is an appeal provision against the resolution passed in the year 2006. Complaint was not lodged to taluk level vigilance committee in respect of grant of sites. No complaint is lodged against elected members to disqualify them. The complaint is barred by limitation. The complainant is no way concerned to the grant of sites. In this respect the Executive officer had removed him from service. Therefore he filed writ petition No. 29994/2018 and order was passed in his favour on 9.1.2018. Therefore the departmental enquiry is not in accordance with Law. Since the notices were given to the complainant to vacate the property reserved for community hall, this false complaint is filed. He brought to the notice of president about this complaint. Therefore requested to cancel two khathas standing in the name of himself and his family members and then he has returned back the sites. He has not committed any dereliction of duty. Hence prays to exonerate from the charge.

21. In the cross examination DW-1 admits that on 28.12.2006 a meeting was held in Bedarahalli grama Panchayath. He admits that a resolution was passed to grant sites to the site less persons under Ashraya scheme. He admits that under Ashraya

scheme sites are to be granted to the site less persons. His wife Vishalakshi had 21X15 feet house property in Banjagere village, Thalaku hobli, Challakere taluk. He denies that this house property was standing in the name of his wife even earlier to the resolution dated: 28.12.2006 was passed. This house was constructed in the year 2009-10, before that he was residing in a rented house.

22. DW-1 admits that he has not produced building license or building plan to show that this house was constructed in the year 2009-10. He admits that according to the resolution dated: 28.12.2006 two sites were granted to his wife Vishalakshi. He does not know the site numbers. The panchayath has taken back the said two sites given to him. Panchayath development officer has taken back the said sites during the year 2016. He does not know why these sites were taken back. He was aware about the resolution passed by the grama panchayath. He denies that though a residential house was existing in the name of his wife even earlier to the year 2006, he is deposing falsely that the house is constructed during the year 2009-10. Himself and his family members who were residing in a rented house at Banjagere belonging to Gowdara Koppamma. From the year 2003 to 2010-11 they were residing in a said rented house. He admits that he has not produced any rent receipt to show that he was residing in a rented house.

23. In the further chief examination DW-1 has produced the certificate Ex.D-3 issued by Panchayath development officer

Bedareddyhalli grama panchayath stating that the DGO-1 is not a government servant.

24. In the further cross examination DW-1 admits that a notice was issued by the Office of the Karnataka Lokayukta to submit his comments. He admits that he had no difficulty to produce Ex.D-3 along with his comments. Further DW-1 has denied rest of the suggestions made by Learned Presenting Officer.

25. As held in the State Of Karnataka vs Umesh DD 22 March, 2022 Civil Appeal Nos. 1763-1764 of 2022 (Supreme Court of India). "The acquittal of the respondent in the course of the criminal trial did not impinge upon the authority of the disciplinary authority or the finding of misconduct in the disciplinary proceeding."

26. DGO-1 has produced Ex.D-3 according to which he is working as bill collector on monthly remuneration of Rs. 14,115/- and he is not a government servant. Any servant who receives consideration from the government is considered as a public servant and therefore governed by KCS (CCA) Rules and therefore liable for disciplinary action. According to Ex.P-4 property No. 540, 593, 594 and 601 are standing in the name of Vishalakshi W/o DGO-1, property NO. 638, is standing in the name of DGO-1. The assessment register extracts are standing in the name of Vishalakshi W/o DGO-1 and DGO-1. According to the RTC extracts Banjagere village Sy. No. 148 measuring 4 acres is standing in the name of mother of DGO-1, Sy. No. 85/11 measuring 2.20 acres is standing in the name of DGO-



1, Sy. No. 85/12 measuring 2.20 acres and Sy. No. 63 measuring 10 acres are standing in the name of family members of DGO-1. Apart from that the DGO-1 has entered into sale agreement with one Rajappa to purchase a site property measuring 35 X40 feet. These document clearly shows that DGO-1 is not financially weak.

27. The DGO-1 has produced the copies of hakku patras issued in favour of Sri.Kuntathimmaiah, Sri.Sanna thimmaiah and Sri.M.Kariyajja and has taken a contention that the complainant has forged these hakku patras, therefore eviction notice was given to the complainant, in this back ground this false complaint is filed. The copy of certificate Ex.D-2 issued by PDO Bedareddyhalli grama panchayath which reads as follows:-

“ ಶ್ರೀ.ಬಿ.ಗೋವಿಂದರಾಜು ಬಿನ್ ಭೀಮಪ್ಪ ಬಂಜೆಗೆರೆ ಗ್ರಾಮದವರು ದಿನಾಂಕ: 13.1.2001 ರಿಂದ 7.1.2021 ರವರೆಗೆ ಕರವಸೂಲಾತಿಗಾರರಾಗಿ ಬೇಡರೆಡ್ಡಿಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಲ್ಲಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸಿರುತ್ತಾರೆ. ಇವರು ಗ್ರಾಮ ಪಂಚಾಯ್ತಿಗಳು 2005-06 ರಿಂದ ಈ ತಹಲ್ ವರೆಗೆ ತಮ್ಮ ಕುಟುಂಬಕ್ಕೆ ನಿವೇಶನವನ್ನು ಮಂಜೂರು ಮಾಡಲು ಯಾವುದೇ ಮನವಿಯನ್ನು ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲ. ಹಾಗೂ ಗ್ರಾಮ ಪಂಚಾಯ್ತಿಯಿಂದ ಇವರ ಕುಟುಂಬಕ್ಕೆ ಎರಡು ನಿವೇಶನಗಳನ್ನು ದಿನಾಂಕ: 28.12.2006ರ ಸಾಮಾನ್ಯ ಸಭೆಯಲ್ಲಿ ತೀರ್ಮಾನಿಸಿ ಹಂಚಿಕೆ ಮಾಡಿರುತ್ತಾರೆ. ಈ ಬಗ್ಗೆ ಖಾತೆ ತೆರೆಯಲು ಬಿ. ಗೋವಿಂದರಾಜು ಹಾಗೂ ಇವರ ಕುಟುಂಬದವರು ಗ್ರಾಮ ಪಂಚಾಯ್ತಿಗೆ ಮನವಿಯನ್ನು ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲ. ಹಿಂದಿನ ಅಧಿಕಾರಿಗಳು ಸಾಮಾನ್ಯ ಸಭೆಯ ಠರಾವಿನಂತೆ ಗೋವಿಂದರಾಜು ಹಾಗೂ ಇವರ ಹೆಂಡತಿ ಶ್ರೀಮತಿ. ಜಿ.ಪಿ. ವಿಶಾಲಾಕ್ಷಿ ರವರ ಹೆಸರಿನಲ್ಲಿ ಖಾತೆ ತೆರೆದಿರುತ್ತಾರೆ. ಈ ಬಗ್ಗೆ ಖಾತೆ ತೆರೆಯಲು ಗ್ರಾಮ ಪಂಚಾಯ್ತಿಗೆ

ಬಿ. ಗೋವಿಂದರಾಜು ಹಾಗೂ ಕುಟುಂಬದವರಿಂದ ಯಾವುದೇ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲ. ನೇರವಾಗಿ ಗ್ರಾಮ ಪಂಚಾಯ್ತಿಯಿಂದ ಇವರ ಹೆಸರಿನಲ್ಲಿ ಬೇಡಿಕೆ ವಹಿಯಲ್ಲಿ ನಮೂದಿಸಿರುತ್ತಾರೆ ಮತ್ತು ದಿನಾಂಕ: 31.3.2018 ರಂದು ಖಾತೆ ನಂ: 1) 590 (2) 591 ಈ ನಿವೇಶನಗಳನ್ನು ಅಧ್ಯಕ್ಷರು /ಪಂಚಾಯ್ತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳ ಹೆಸರಿಗೆ ಹಿಂಪಡೆದಿರುತ್ತಾರೆಂದು ಈ ಮೂಲಕ ದೃಢೀಕರಿಸುತ್ತೇನೆ.”

**28.** The DGO has not produced any documents to show that khatha No. 590 and 591 is mutated back to the name of grama panchayath or to the community hall. By producing the certificate Ex.D-2. DGO-1 admits that two sites were granted to him and to his family members. At the time of resolution dated: 28.12.2006 the DGO-1 is very much working in the Bedareddyhalli grama panchayath. Therefore his role in granting this properties is very much clear.

**29.** Except oral assertion and certificate Ex.D-2, DGO-1 has not produced any document to show that panchayath has taken back the possession of these sites properties. According to this certificate the PDO who was working at relevant point of time and elected members voluntarily granted two sites to the DGO-1 or to his family members and thereby committed grave dereliction of duty. DGO-1 admits that a house property measuring 21X15 feet is standing in the name of his wife in Banjagere village. In spite of it DGO-1 misused his powers has taken two sites in the name of his wife and thereby committed dereliction of duty.

30. Without any panchayath documents concerned Panchayath development officer has issued Ex.D-2 stating that site bearing khatha No. 590 and 591 are taken back by the President / Panchayath development officer. He is not the competent authority to decide whether DGO-1 is Government servant or not.

31. The concerned Panchayath development officer without having responsibility to show respect to this institution has issued Ex.D-2 and Ex.D-3. By issuing Ex.D-2 and Ex.D-3 the concerned Panchayath development officer has exceeded his powers. Hence sue moto complaint against Government servants who issued Ex.D-2 and Ex.D-3 is required to be registered. Further compliance may be called from the competent authority under section 12(1) of Karnataka Lokayukta Act to show what action is taken to take back site bearing No. 590 and 591 to Banjagere village.

32. Therefore, overall examination of the evidence on record shows that the disciplinary authority has established the charges leveled against DGO-1. Hence, I proceed to record the following:-

### **FINDINGS**

33. The Disciplinary Authority has proved the charges leveled against DGO-1.

34. The findings of the Hon'ble High court of Karnataka at Bengaluru is awaited in respect of DGO No.2. Hence, this report is submitted to Hon'ble Upalokayukta for further action.

**35. The Date of retirement of DGO-1 is 30.6.2024.**

**(S.GOPALAPPA)**  
**I/c Additional Registrar Enquiries-9**  
**Karnataka Lokayukta, Bengaluru.**

**i) List of witnesses examined on behalf of Disciplinary Authority.**

PW.1	Sri.Nagaraj, S/o Sannathimappa, Agriculturist, Banjagere, Challakere Taluk, Chitradurga District xerox
------	--

**ii) List of Documents marked on behalf of Disciplinary Authority.**

Ex.P1	Ex.P-1 is the complaint dtd: 6.7.2015 submitted by PW-1 in Karnataka Lokayukta office
Ex.P 2	Ex.p-2 and 3 are the complaint in form No. 1 and 2 dtd: 6.7.2015 submitted by PW-1 in Karnataka Lokayukta office
Ex.P-4	Ex.P-4 are the documents submitted by PW-1 along with the complaint
Ex.P-5	Ex.P-5 is the comments dtd: 12.9.2015 and enclosures submitted by DGO-1
Ex.P-6	Ex.P-6 is the rejoinder dtd: 25.11.2015 and enclosures submitted by complainant.

**iii) List of witnesses examined on behalf of DGOs**

DW-1	Sri.B.Govindaraju, Bill Collector, Bedareddyhalli Grama Panchayath, Chitradurga District xerox
------	--

**iv) List of documents marked on behalf of DGO**

Ex.D-1	Ex.D-1 is the Hakku patras
Ex.D-2	Ex.D-2 is the certified letter dtd: 7.1.2021 of Panchayath development officer Bedareddyhalli Grama Panchayath
Ex.D-3	Ex.D-3 is the letter dtd: 22.2.2021 of Panchayath development officer Bedareddyhalli Grama Panchayath

(S.GOPAI.APPA)  
I/c Additional Registrar Enquiries-9  
Karnataka Lokayukta,  
Bengaluru.

**GOVERNMENT OF KARNATAKA****KARNATAKA LOKAYUKTA**

No. UPLOK-2/DE/171/2018/ARE-9

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560001  
Date: 15<sup>th</sup> April, 2023.

**RECOMMENDATION**

Sub: Departmental Inquiry against Shri B.Govindaraju, Bill Collector, Bedareddyhalli Grama Panchayath, Chitradurga District (DGO No.1)-reg.

Ref: 1) Government Order No.ಗ್ರಾಅಪ 04 ವಿಸೇಬಿ 2018, Bengaluru, dated: 01/02/2018.

2) Nomination Order No.UPLOK-2/DE/171/2018, Bengaluru, dated: 26/03/2018 of Upalokayukta, State of Karnataka, Bengaluru.

3) Inquiry Report dated: 27/03/2023 of Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru.

\*\*\*\*\*

The Government by its order dated: 01/02/2018 initiated the disciplinary proceedings against (1) Shri B.Govindaraju, Bill Collector, Bedareddyhalli Grama Panchayath, Chitradurga District and (2) Shri C.V.Srinivas, the then Panchayath Development Officer, Bedareddyhalli Grama Panchayath

(presently retired Executive Officer, Siraguppa), Chitradurga District (hereinafter referred to as Delinquent Government Official, for short as DGO Nos.1 and 2) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-2/DE/171/2018, Bengaluru, dated: 26/03/2018 nominated Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGOs No.1 and 2 for the alleged charge of misconduct, said to have been committed by them.
3. The DGOs were tried for the following charges:

**ಅನುಬಂಧ-1**  
**ದೋಷಾರೋಪಣೆ**

ಆಸನಾ ಆದ ನೀವು -

1. ದಿ.28/12/2006 ರಂದು ನಡೆದ ಪಂಚಾಯತ್ ಸಭೆಯ ಠರಾವು ಪುಸ್ತಕದ ಪ್ರತಿಯನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಪಂಚಾಯತಿ ತೀರ್ಮಾನದಂತೆ ವಿಶಾಲಾಕ್ಷಿ ಕೋಂ ಗೋವಿಂದರಾಜ್ ಇವರಿಗೆ 2 ನಿವೇಶನಗಳನ್ನು ನೀಡಲು ತೀರ್ಮಾನಿಸಿರುವುದು ಕಂಡುಬರುತ್ತದೆ. ಸದರಿಯವರಿಗೆ ಒಂದು ಮನೆ ಇದ್ದರೂ ಸಹ ಪುನಃ ಪಂಚಾಯತಿಯವರು 2 ನಿವೇಶನಗಳನ್ನು ನೀಡಲು ನಿಯಮಗಳಡಿಯಲ್ಲಿ ಯಾವುದೇ ಅವಕಾಶವಿರುವುದಿಲ್ಲ. 2 ನಿವೇಶನಗಳನ್ನು ಹಂಚಿಕೆ ಮಾಡುವಾಗ ಆಸನಾ-2 ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾದ ಶ್ರೀ.ಸಿ.ವಿ.ಶ್ರೀನಿವಾಸ ಆದ ನೀವು ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುತ್ತೀರಿ. ಆದ್ದರಿಂದ, ಆಸನಾ-2 ಆದ ನೀವು ಸದರಿ ಸಮಯದಲ್ಲಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸಿದ್ದು ಸದರಿ ತೀರ್ಮಾನವನ್ನು 2006 ರಲ್ಲಿ ಮಾಡಿದ್ದರೂ ಸಹ ನಿಯಮಬಾಹಿರವಾಗಿ ನೀಡಿರುವ ನಿವೇಶನಗಳನ್ನು ಈಗಲೂ ಫಲಾನುಭವಿಗಳು ಅನುಭವಿಸುತ್ತಿರುವ ಕಾರಣ ಆಸನಾ-2 ಆದ ನೀವು ಮಾಡಿರುವ ಕರ್ತವ್ಯಲೋಪವು ಸದರಿ ದಿನಾಂಕದಿಂದ ಈವರೆಗೂ ಮುಂದುವರೆದಿದ್ದು, ಆದ್ದರಿಂದ, ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತೀರಿ.





2. ಅಲ್ಲದೆ ಪಂಚಾಯತ್ ನೌಕರರಾಗಿದ್ದುಕೊಂಡು ಒಂದು ಮನೆಯನ್ನು ಹೊಂದಿದ್ದರೂ ಕೂಡ 2 ನಿವೇಶನಗಳನ್ನು ತನ್ನ ಹೆಂಡತಿಯ ಹೆಸರಿಗೆ ಮಂಜೂರು ಮಾಡಿಸಿಕೊಂಡಿರುವುದು ಆಸನಾ-1 ಆದ ನಿಮ್ಮ ದುರ್ನಡತೆಯನ್ನು ತೋರಿಸುತ್ತದೆ.

ಆದ್ದರಿಂದ, ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ.

4. During the pendency of the Inquiry, **DGO No.2**, Shri C.V.Srinivas, the then Panchayath Development Officer, Bedareddyhalli Grama Panchayath (presently retired Executive Officer, Siraguppa), Chitradurga District appeared before this Authority in pursuance to the service of the Articles of charges and his First Oral Statement was recorded. At the stage of submitting written statement, DGO No.2 has filed Application No.7752/2018 filed before KSAT, Bengaluru Bench, wherein the KSAT has allowed the Application filed by DGO No.2 and set-aside the Impugned Government Order bearing No.ಗ್ರಾಅಪ 04 ವಿಸೇಬಿ 2018, dated: 01/02/2018 and Articles of Charge, bearing No.UPLOK-2/DE/171/2018/ARE-9, dated: 27/04/2018, vide order dated: 28/06/2019.
5. Opinion given by ARE-4 on 09/10/2020 was approved by Hon'ble Lokayukta ON 19/10/2020, that it is a fit case to



challenge the orders of the KSAT, Bengaluru Bench by way of Writ Petition before Hon'ble High Court of Karnataka.

6. The file was referred to the Chairman, Legal Cell, Karnataka Lokayukta, Bengaluru. In turn the Chairman, Legal Cell opined that, it is fit case to challenge the order of the KSAT vide Application No.7752/2018, before Hon'ble High Court of Karnataka and letter was addressed to Special Counsel to file Writ Petition against DGO No.2, Shri C.V.Srinivas.

7. **The enquiry against DGO No.2, Shri C.V.Srinivas, the then Panchayath Development Officer, Bedareddyhalli Grama Panchayath (presently retired Executive Officer, Siraguppa), Chitradurga District is under progress.**

8. The Inquiry Officer (Additional Registrar of Enquiries-9) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has '**Proved**' the charges leveled against **DGO No.1**, Shri B.Govindaraju, Bill Collector, Bedareddyhalli Grama Panchayath, Chitradurga District.

9. On perusal of the Inquiry Report, in order to prove the guilt of the DGO the Disciplinary Authority has examined one witness

i.e., PW-1 and Ex. P-1 to P-6 documents were got marked. DGO No.1 has examined himself as DW-1 and Ex. D-1 to D-3 documents were got marked.

10. As per the First Oral Statement of DGO No.1 furnished by the Inquiry Officer, DGO, Shri B.Govindaraju will retire from service on 30/06/2024.
11. On re-consideration of Inquiry Report and taking note of the totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of the Inquiry Officer.
12. Having regard to the nature of charge **'Proved'** against DGO No.1, Shri B.Govindaraju, Bill Collector, Bedareddyhalli Grama Panchayath, Chitradurga District and on consideration of the totality of circumstances:-


"It is hereby recommended to the Government to impose penalty of dismissal from service and disqualifying DGO No.1, Shri B.Govindaraju, Bill Collector, Bedareddyhalli Grama Panchayath,



Chitradurga District for future employment in any Government Institution and Department”.

13. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

 15/4/23

**(JUSTICE K.N.PHANEENDRA)**  
UPALOKAYUKTA-2,  
STATE OF KARNATAKA.